

आयकर अपीलिय अधिकरण, राजकोट न्यायपीठ
**IN THE INCOME TAX APPELLATE TRIBUNAL,
RAJKOT BENCH, RAJKOT
(Conducted through E-Court)**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
And
SHRI T.R SENTHIL KUMAR, JUDICIAL MEMBER**

आयकरअपीलसं./ITA Nos. 267 & 268/Rjt/2018
निर्धारणवर्ष/Asstt. Year:2014-15

Ashapura Arcadia Logistic Pvt. Ltd. 5 th Floor, City Point, Town Hall, Jammnagar-361 001. PAN: AAFC9675B	Vs.	A.C.I.T. CPC-TDS Circle, Jamnagar
(Applicant)		(Respondent)

Assessee by :	Shri Sarvesh Gohil, A.R
Revenue by :	Shri B.D. Gupta, Sr. DR

सुनवाईकीतारीख/**Date of Hearing** : **20/02/2023**
घोषणाकीतारीख/**Date of Pronouncement**: **28/02/2023**

आदेश/ORDER

PER T.R SENTHIL KUMAR, JUDICIAL MEMBER:

The captioned two appeals have been filed at the instance of the assessee against the order of the Ld. Commissioner of Income Tax (Appeals), Jamnagar, dated 25/04/2018 arising in the matter of order passed under Section 154 of the Income Tax Act, 1961 (here-in-after referred to as "the Act") relevant to the Assessment Year 2014-15.

2. At the outset, it was noticed that the Assessee vide mail dated 20/02/2023 in the respective appeals stating that it wishes to withdraw the appeals. The relevant extract of the mail is reproduced as under

Your honour, it is hereby submitted that appellant do not want to press the appeals due to the facts that disputed demand against which appeal was filed has been duly paid by the Appellant. Further your honour, there are no outstanding dues for period

for which appeal was filed. Snap shot of Default Summary from online Traces portal for the period involved in appeal are attached herewith as per ANNEXURE 1 and ANNEXURE 2 showing no dues available, for your honour's verification of no outstanding dues against the Appellant are pending.

3. Thus, in view of the above submission made by the assessee, expressing its willingness in not proceeding with the appeals, and no objection from the Ld. D.R. at the time of hearing of the matter, the appeal preferred by the assessee are dismissed as withdrawn.

4. In the result, both the appeal preferred by the assessee are dismissed as withdrawn.

Order pronounced in the Court on 28/02/2023 at Ahmedabad.

**Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER**

**Sd/-
(T.R SENTHIL KUMAR)
JUDICIAL MEMBER**

(True Copy)

Ahmedabad; Dated 28/02/2023
Manish, Sr. PS